

**HIGH COURT OF DELHI AT NEW DELHI**

No. 906/G-6/Genl.-II/DHC

Dated 21-03-2025

**NOTICE INVITING QUOTATION**

Sealed Quotations are invited from interested parties for supply of **28 Micro Superfine Jacquard (Black), 210 Woven Jacquard Micro (Black), 699 Woven Jacquard Poly (Black) and 1950 Micro Poly (Grey with Red Stripe) neck-ties of superfine quality.** Sample of neck tie may be seen on all working days from 10:00 A.M. to 04:00 P.M. in Room No. 108, First Floor, General Admn.-II Branch, Administrative Block of this Court.

**Sealed Quotations alongwith samples** addressed to the Registrar General, High Court of Delhi should reach the Admn. Officer (Judl.), Receipt & Despatch (Establishment-II Branch), 3rd Floor, S-Block, High Court of Delhi, Sher Shah Road, New Delhi-110003 latest by 16.04.2025. The quotations received after the date aforementioned shall not be entertained under any circumstances. The words **“QUOTATION FOR MICRO SUPERFINE JACQUARD (BLACK), WOVEN JACQUARD MICRO (BLACK), WOVEN JACQUARD POLY (BLACK) AND MICRO POLY (GREY WITH RED STRIPE) NECK TIES”** should be superscribed on the top of envelope containing quotation.

The following are the terms & conditions for submission of quotations:-

- (1) The quotation/rates quoted should be valid at least for a period of 60 days from the last date of submission of the quotations. Quotations with shorter validity shall be summarily rejected.
- (2) A vendor must submit only one quotation. If more than one quotation is submitted by a vendor, all such quotations submitted shall be rejected in the first instance.
- (3) The rates quoted should be FOR Delhi High Court, basis.
- (4) The rates of GST, etc., if any, as applicable at the time of submitting quotation should be clearly mentioned.
- (5) Withdrawal of quotation after opening may attract blacklisting of the firm/vendor from participation in any future quotation process of this Court for a period of one year from the date of blacklisting.
- (6) This Court reserves the right to (i) modify/amend the terms and conditions of this notice inviting quotations at a later stage, (ii) increase or decrease the quantity depending on the requirement, (iii) to accept or reject any or all quotations based upon suitability, requirement and viability of product, whatsoever, (iv) not to award the tender to the lowest bidder for reason to be recorded, (v) to further negotiate with the short listed bidders and (vi) to place the order full/or in parts on different vendors.
- (7) Acceptance of supplied items in the stores of High Court of Delhi will be subject to codal formalities, viz., inspection by an independent officer nominated for the purpose.

  
**Administrative Officer (Judicial)  
for Registrar General**